

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8398-8399 & 12145/2005  
(From the judgement and order dated 19/12/2003 in CW No. 85/2003 and  
CWP No. 1138/2003 and order dated 19/03/2004 in RA No.130/2004  
in CW No. 85/2003 of The HIGH COURT OF DELHI AT N. DELHI)

SUPER BAZAR KARAMCHARI DALIT SANGH & ORS

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

R espondent(s)

(With appln.(s) directions and impleadment and intervention  
and for c/delay in filing SLP and office report)

WITH SLP(C) No. 22640/2005

(With appln.(s) for c/delay in refiling SLP and with prayer for  
interim relief and office report)

Date: 28/02/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner(s)

Mr. Aoop G. Chaudhary, Sr. adv.

Mr. Sarwa Mitter, Adv.

Mrs.June Chaudhary, Adv.

Mrs. Sangosh Gupta, Adv.

Mr. Amit Gupta, Adv.

for M/S Mitter & Mitter Co., Advs.

Mr. Ajay Thakur, Adv.

Mr. Shree Prakash Sinha, Adv.

Mr. C.D. Singh ,Adv

For Respondent(s)

Mr. A. Sharan, ASG

Mr. T.S. Doabia, Sr. Adv.

Mr. G. Prakash, Adv.

Mr. SWA Qadri, Adv.

Mr. V.K.Verma, Adv.

Mr. Shreekant N. Terdal ,Adv (NP)

Ms. Monika Arora, Adv.

Ms. Kavita Wadia,Adv.

Mr. Ajay Thakur, Adv.

Mr. Shree Prakash Sinha, Adv.

Mr. C.D. Singh ,Adv

Mr. R.K.Kapoor, Adv.

Mr. M.K. Verma, Adv.

Mr. Gobind Kaushik, Adv.

Mr. Satyendra Yadav, Adv.

Mr. Anis Ahmed Khan ,Adv

Mr. Rakesh K. Khanna, Adv.

Dr. Rashmi Khanna, Adv.

Ms. Jhhanvi Worah, adv.

Mr. Surya Kant ,Adv

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Ms. Pinky Anand,Adv.

Mr. D.N. Goburdhan ,Adv

Mr. Ranjit Kumar, Sr. Adv.

Mr. Tanveer Ahmed Mir, Adv.

Mr.Vivek Singh, Adv.

Mr. Arvind Kumar Gupta ,Adv

Mr. Vishnu B. Saharaya,Adv.

for M/S Saharya & Co. ,Advs

Mr. Rajesh Ranjan, Adv.

Mr. Attin Rastogi, Adv.

Dr. Kailash Chand ,Adv

Mr. Satbir Pillania, Adv.

Mr. D.K. Tyagi, Adv.

Mr. Anil Hooda, Adv.

Dr. Sushil Balwada, Adv.

UPON hearing counsel the Court made the following

O R D E R

We have heard counsel for the parties.

The learned Addl. Solicitor General has filed the affidavit as required by this Court and

has also given to us statements showing the extent of assets and liabilities, as also the details of dues

claimed by the NDMC, NOIDA, DSIDC and DDA. Having perused these statements and the affidavit

filed on behalf of the Union of India, we feel that professional management of the Super Bazar is

absolutely essential. It was brought to our notice that the shares of the Society can be held only by a

cooperative society or by a Multi-State Cooperative Society. However, it was suggested that though

the shareholding may vest in such a society, the management may be entrusted to a body of

professionals who may be paid for the services rendered on such basis as may be settled between the

parties. With a view to explore the possibility of having such an arrangement, we constitute a

committee consisting of the following persons:-

(i) Central Registrar, Cooperative Societies

(ii) Economic Advisor, Deptt. of Consumer Affairs,

(iii) Official Liquidator, Cooperative Stores.

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We further direct that the said Committee shall go into all aspects of the matter and

submit a comprehensive scheme which in their view is feasible. The Committee shall submit its

proposal/report within a period of four weeks from today, whereafter we shall consider the modalities

to be adopted for implementing the scheme, if possible.

So far as the dues of DDA, NDMC, DSIDC etc. are concerned, perhaps an exercise may

have to be undertaken to scale down the claims. In fact, it is the contention of some of the parties

before us that these bodies are not entitled to any amount at all. This aspect of the matter may have to

be examined in detail later. For the time being, we make no reference to the scheme of ILCS and IPL.

We may consider their scheme in the light of the proposal received by us from the Committee.

Put up these matters on 7th April, 2006.

(Ajay Kr. Jain)  
(Vijay Dhawan)

Court Master  
Court Master